

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH
ALLAHABAD

DATED: The 20th day of ^{June} 1997

CORAM : HON'BLE MR. S.DAS GUPTA, A.M.
HON'BLE MR. T.L.VERMA? J.M.

REVIEW APPLICATION NO.70 of 1997

In'

ORIGINAL APPLICATION No.920 of 1996

Somdutt Sharma 'Anuragi' son of late Bidhi
Chandra Sharma R/o 5B/65 Krishna Nagar Bhojipura,
Agra -1C. Applicant

Vs.

1. Union of India, through General Manager,
Western Railway, Church Gate, Bombay.

2. Divisional Railway Manager, Western Railway
Jaipur.

3. President Railway Schools and Senior Divisional
Personnel Officer, Jaipur.

.... Respondents

COUNSEL FOR THE APPLICANT : Shri Vimlesh Srivastava
COUNSEL FOR THE RESPONDENTS :

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ORDER

BY HON'BLE MR. S.DAS GUPTA, A.M.-

This application has been filed seeking recall of the order dated 13.1.1997 by which O.A.No.920 of 1996 was disposed of as withdrawn.

2. In the aforesaid Original Application, the applicant had sought certain corrections in the service certificate including his designation as well as the period of service. After hearing the applicant a notice was issued to the respondents to file reply. Neither anyone appeared for the respondents nor any reply was filed on their behalf, on the date when the case came before the Division Bench. On 13.1.1997 the Division Bench heard the matter and noticed that all the persons arrayed as respondents are officials of the Western Railway. It was, therefore, considered that the application would not be maintainable before this Bench. Learned counsel for the applicant was permitted to withdraw the application which was disposed of accordingly.

3. In the review application it has been brought out that ^{though} both the respondents are of Western Railway, the applicant himself was working in the Railway Primary School at Achnera which is in the district ^{of} Agra and the cause of action had arisen while he was working at that station. It is further submitted that the applicant also retired from this station and, therefore, this Bench of the Tribunal had jurisdiction to hear the matter.

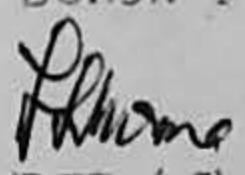
4. We have considered the aforesaid submissions. Since the cause of action ^{is} stated to have arisen while the applicant was posted at Achnera in the district of Agra which comes under the territorial jurisdiction of

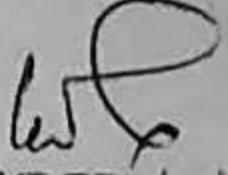
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of the Allahabad ~~Bench~~ of the Tribunal we recall our order dated 13.1.1997 and direct that the matter be listed before a Division Bench for admission.

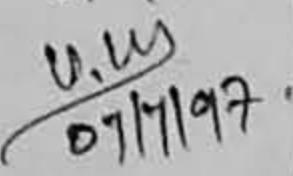

MEMBER (J)


MEMBER (A)

Gcs

OIR.

Submitted on 8/7/97.


U.W
07/7/97